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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE
DEPARTMENTS.

NOTIFICATION.

The 20th September 1937.

No. 3486—La-19-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line of the Kapali right embankment no. 4-A in the villages of Andhaipali and Kalahandia, pargana Randiaorgada, zila Balasore, it is hereby declared that for the above purpose two pieces of land measuring, more or less, 3.75 acres, bounded on the—

*Block A—area 0.99 acre—mauza
Andhaipali.*

North—By part of plots nos. 64 and 65 and plot no. 20 Irrigation Department land and boundary of mauza Kalahandia,

East—By the boundary of mauza Kalahandia acquired in Block "B",

South—By part of plots nos. 56, 64, 65, 66, 67 and 74,

West—By plot no. 20 Irrigation Department land;

*Block B—area 2.76 acres—mauza
Kalahandia.*

North—By part of plots nos. 701, 699, 765, 768, 772, 774, 776, 783, 784, 782, 787 and 789,

East—By plot no. 679 Irrigation Department land,

South—By part of plots nos. 702, 700, 704, 765, 764, 763, 768, 769, 770, 771, 772, 773, 784, 785, 787 and 789 and boundary of mauza Andhaipali,

West—By the boundary of mauza Andhaipali acquired in Block "A";

are required within the aforesaid villages of Andhaipali and Kalahandia.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

**HEALTH AND LOCAL SELF-GOVT.
DEPARTMENT.**

NOTIFICATION.

The 23rd September 1937.

No. 7071-L.S.-G.—The following draft of rules which the Government of Orissa propose to make in the exercise of the powers conferred upon them by sub-section (2) of section 7 of the Dangerous Drugs Act, 1930 (II of 1930), read with notification no. 13, dated the 14th August 1937, of the Government of India, Finance Department (Central Revenues), is published for the information of persons likely to be affected thereby as required by sub-section (1) of section 36 of that Act. The draft will be taken into consideration on or after the 9th October 1937.

E. R. WOOD,

Secretary to Government.

DRAFT RULES.

In exercise of the powers conferred by sub-section (2) of section 7 of the Dangerous Drugs Act, 1930 (II of 1930), read with notification no. 13, dated the 14th August 1937, of the Government of India, Finance Department (Central Revenues), the Government of Orissa is pleased to make the following rules to regulate the import and export of Dangerous Drugs into the Province of Orissa from, or from the Province of Orissa into, the Indian States of Athgarh, Bamra, Bastar, Daspalla, Gangpur, Kalahandi, Khandpara, Narasinghpur, Nilgiri, Rairokhol, Ranpur, Soupur, Tigiria, Athmalick, Baramba, Baud, Dhenkanal, Hindol, Keonjhar, Mayurbhanj, Nayagarh, Patna (Bolangir), Raigarh, Sarangarh and Talcher.

1. These rules may be called the Orissa Dangerous Drugs (Import and Export) Rules, 1937.

2. *Definition.*—In these rules the expression "Dangerous Drugs" does not include prepared opium.

3. On and from the date of this notification the traffic in Dangerous Drugs between the Province of Orissa and the Indian States enumerated above shall be regulated by the rules made by the Government of Orissa under section 8 of the Act published in notification no. 5902-L.S.-G., dated the 7th September 1937, to regulate interprovincial traffic in manufactured drugs, *mutatis mutandis*, and the Dangerous Drugs (Import, Export and Transshipment) Rules, 1933, shall cease to have effect in respect of the said traffic except as regards anything done or any offence committed or any fine or penalty incurred or any proceedings instituted before the said date.

**LAW AND COMMERCE
DEPARTMENT.**

NOTIFICATION.

The 20th September 1937.

No. 7106—II-P19/37-Com.—Intimation having been received of the outbreak of plague at Karachi it is hereby notified for general information that Karachi is declared to be an infected port and that the existing regulations for the prevention of the introduction of plague by sea will be enforced in the ports of Orissa against vessels arriving from Karachi.

C. G. NAIR,

Secretary to Government.